

**NATIONAL COMPANY LAW TRIBUNAL**  
**MUMBAI BENCH, COURT-II**

**32. C.P. (IB) -1171(MB)2023**

**CORAM:**

**SHRI ANIL RAJ CHELLAN**  
**HON'BLE MEMBER (T)**

**SHRI KULDIP KUMAR KAREER**  
**HON'BLE MEMBER (J)**

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL  
COMPANY LAW TRIBUNAL ON 27.06.2024**

**NAME OF THE PARTIES:- Phoenix Arc Pvt Ltd**  
**V/s**  
**Ms. ILA Bhupatrai Shah**

**Section: U/s 95(1) of Insolvency and Bankruptcy Code, 2016**

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**ORDER**

Counsel, Dhruvad Vaghani a/w Gaurav Jain appeared for the Petitioner. A perusal of the record reveals that the report of the RP u/s 99 of the Code, 2016 has not yet been filed. Counsel for the Petitioner states that RP is in the process of filing the report with the Registry. Let the needful be done for filing of the report of the RP forthwith and a copy of the same be also served upon the Personal Guarantor. Further, on receipt of the report of RP, the Personal Guarantor is directed to file reply/objection, if any, on or before the next date of hearing. List this matter for hearing on **04.09.2024**.

**Sd/-**  
**ANIL RAJ CHELLAN**  
**Member (Technical)**  
*HARSHADA*

**Sd/-**  
**KULDIP KUMAR KAREER**  
**Member (Judicial)**